

[Dr. P. Subbarayan]

1961, published in Notification No. G.S.R. 106 dated the 18th January, 1961, issued under the Indian Post Library, office Act, 1898; [Placed in Library See No. LT-2646|61].

(ii) A copy of the Indian Telegraph (Amendment) Rules, 1961, published in Notification No. S.O. 119 dated the 14th January, 1961, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-2647|61.]

**DELHI DEVELOPMENT AUTHORITY (PREPARATION OF BUDGET) RULES**

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** On behalf of Karmarkar, I beg to lay on the Table a copy of the Delhi Development Authority (Preparation of Budget) Rules, 1960, published in Notification No. G.S.R. 19 dated the 7th January, 1961 under section 58 of the Delhi Development Act, 1957. [Placed in Library, See No. LT-2648|61]

**NOTIFICATION UNDER MERCHANT SHIPPING ACT**

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** I beg to lay on the Table a copy of each of the following Rules under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—

- (i) The Merchant Shipping (Registration of Indian Ships) Rules, 1960 published in Notification No. G.S.R. 1549 dated the 31st December, 1960;
- (ii) The Merchant Shipping (Tonnage Measurement of Ships) Rules, 1960 published in Notification No. G.S.R. 1550 dated the 31st December, 1960;
- (iii) The Merchant Shipping (Apprenticeship to Sea Service) Rules, 1960, published in Notification No. G.S.R. 1551

dated the 31st December, 1960;

(iv) The Merchant Shipping (Distressed Seaman) Rules, 1960 published in Notification No. G.S.R. 1552, dated the 31st December, 1960;

(v) The Sailing Vessels (Assignment of Free Board) Rules, 1960 published in Notification No. G.S.R. 1553 dated the 31st December, 1960;

(vi) The Sailing Vessels (Statement of Crew) Rules, 1960 published in Notification No. G.S.R. 1554 dated the 31st December, 1960;

(vii) The Merchant Shipping (Tonnage Measurement Sailing Vessels) Rules, 1960 published in Notification No. G.S.R. 1555 dated the 31st December, 1960;

(viii) The Merchant Shipping (Registration of Sailing Vessels) Rules, 1960 published in Notification No. G.S.R. 1556 dated the 31st December, 1960;

(ix) The Merchant Shipping (Continuous Discharge Certificates) Rules, 1960 published in Notification No. G.S.R. 1557 dated the 31st December, 1960;

(x) The Merchant Shipping (Crew Accommodation) Rules, 1960 published in Notification No. G.S.R. 1568 dated the 31st December, 1960. [Placed in Library, See No. LT-2649|61]

**NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT**

**Shri M. V. Krishnappa:** On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rice (Uttar Pradesh) Price Control (Amendment) Order, 1960 published in

Notification No. G.S.R. 1495 dated the 17th December, 1960;

(ii) The Rice and Paddy (Assam) Fourth Price Control Order, 1960 published in Notification No. G.S.R. 1580 dated the 31st December, 1960;

(iii) The Inter-zonal Wheat Movement Control (Amendment) Order, 1961 published in Notification No. G.S.R. 2 dated the 3rd January, 1961;

(iv) The Calcutta Wheat (Movement Control) (Amendment) Order, 1961 published in Notification No. G.S.R. 3 dated the 3rd January, 1961;

(v) The Foodgrains Movements (Conversion to Metric Weights) Order, 1961 published in Notification No. G.S.R. 26 dated the 7th January, 1961;

(vi) The Rice (Madhya Pradesh) Second Price Control (Amendment) Order, 1961 published in Notification No. G.S.R. 27 dated the 7th January, 1961;

(vii) The Rice (Punjab) Second Price Control (Amendment) Order, 1961, published in Notification No. G.S.R. 28 dated the 7th January, 1961;

(viii) The Madhya Pradesh Foodgrains (Restrictions on Border Movement) (Amendment) Order, 1961 published in Notification No. G.S.R. 29 dated the 7th January, 1961;

(ix) The Inter-Zonal Wheat Movement Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 35, dated the 7th January, 1961;

(x) The Wheat Roller Flour Mills (Licensing and Control) (Amendment) Order, 1961, published in Notification No. G.S.R. 50 dated the 14th January, 1961;

(xi) The Calcutta Wheat (Movement Control) (Second Amendment) Order, 1961 published in Notification No. G.S.R. 69 dated the 13th January, 1961;

(xii) The Rice (Madhya Pradesh) Second Price Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 70 dated the 13th January, 1961;

(xiii) The Rice (Punjab) Second Price Control (Second Amendment) Order, 1961 published in Notification No. G.S.R. 71 dated the 13th January, 1961;

(xiv) The Rice (Uttar Pradesh) Price Control Amendment Order, 1961 published in Notification No. G.S.R. 179 dated the 10th February, 1961;

(xv) The Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1961 published in Notification No. G.S.R. 180, dated the 10th February, 1961;

(xvi) The Wheat Roller Flour Mills (Licensing and Control) Second Amendment Order, 1961 published in Notification No. G.S.R. 181 dated the 10th February, 1961;

(xvii) G.S.R. No. 75 dated the 16th January, 1961;

(xviii) G.S.R. No. 107 dated the 10th January, 1961 rescinding the Calcutta Wheat (Movement Control) Order, 1956. [Placed in Library. See No. LT-2650]

**AIR CORPORATIONS (AMENDMENT) RULES**

**The Deputy Minister of Civil Aviation (Shri Mohiuddin):** I beg to lay on the Table a copy of the Air Corporations (Amendment) Rules, 1960 published in Notification No. S.O. 118 dated the 14th January, 1961, under sub-section (3) of section 44 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-2651/61].